

**BEFORE THE NATIONAL GREEN TRIBUNAL****WESTERN ZONE BENCH, PUNE****Original Application No.20/2025 (WZ)****[Earlier Original Application No.56/2025 (PB)]****NOTARIAL REG.**

ENTRY NO.

1752

DATE:

25/3/2025

News Item titled "Maharashtra Ordnance unit blast blows away factory roof 8 killed" appearing in The Times of India dated 25/01/2025

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**Affidavit of Maharashtra Pollution Control Board in compliance of the order dated 03/02/2025 passed by the Hon'ble Tribunal**

I, Hema Deshpande, Age -adult, Occupation -Service, the Regional Officer of the Maharashtra Pollution Control Board at Nagpur, having my office address at 5<sup>th</sup> Floor, Udyog Bhawan, Civil Lines, Nagpur-440 001, do hereby state on solemn affirmation as under:-

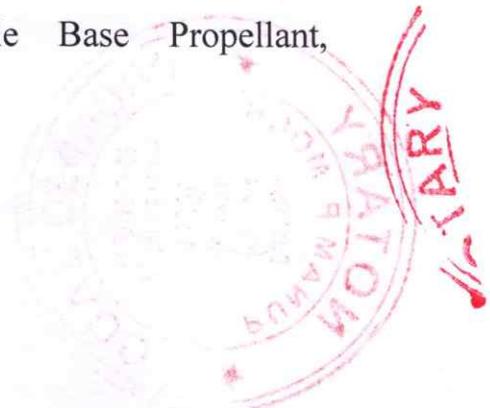
1. I have perused the papers and proceedings in the above matter. I am conversant with the facts of the case and I am able to depose the same. I am filing the said Affidavit in compliance of the order dated 03/02/2025 passed by the Hon'ble Tribunal.



2. I say and submit that the Hon'ble National Green Tribunal, Principal Bench at New Delhi has taken Suo Moto cognizance of News Item titled "Maharashtra Ordnance unit blast blows away factory roof 8 killed " appearing in The Times of India dated 25/01/2025, which was registered as Original Application No.56/2025 and vide order dated 03/02/2025 impleaded the Maharashtra Pollution Control Board as a Party Respondent with a directions for filing response/ reply by way of affidavit before the Western Zone Bench of the Tribunal and accordingly transferred the matter to the Western Zone Bench, Pune for further action.

3. I say and submit that in order to verify the incidence of explosion occurred at M/s.Ordnance Factory Bhandara, 105/2 & 107/2, Jawaharnagar (Sahuli), Tal and District : Bhandara, the officials of the Respondent-Board at Nagpur visited to the aforesaid site on 24/01/2025 and observed as under: -

- i) The Respondent Board has granted 1<sup>st</sup> Consent to operate dated 13/12/2023 to the Ordnance Factory Bhandara for expansion with amalgamation of existing consent under Red/LSI category, which was valid upto 31/10/2024 on certain terms and conditions, which was further renewed vide Consent dated 27/02/2025 for manufacturing of Acid, Re-crystalline Hexamine, Single Base Propellant,



Ballistite Propellant, Double Base Rocket Propellant, Nitro Cellulose, HMX & HMX compound and RDX & RDX Compounds, subject to certain terms and conditions, which is valid upto 31/10/2029.

- ii) During visit, the representative of the factory informed that the incidence of explosion occurred at Building No.PE/23 (LTP Low temperature plastic explosive having RDX concentration 88%).
- iii) As per preliminary information, approx. 15 nos of workers were deployed in the building for regular work and 9 nos of workers were evacuated from the spot and rescue operation was in progress.
- iv) At the time of the visit, the Building No.PE/23 was found completely collapse.
- v) Due to evacuation activity, it was unable to know the quantity of explosive stock/process in Building No.PE/23.
- vi) The factory was instructed to collect all the generated quenching waste water and treat in existing ETP and generated explosive containing debris to dispose of as per Centre For Fire Explosive and Environment Safety i.e. CFEES (under control of DRDO i.e. Defence Research



and Development Organization under MoD i.e. Ministry of Defence) and submit compliance report.

Copies of Renewal of Consent dated 27/02/2025 and visit report dated 24/01/2025 are annexed herewith as an **Annexure-I** and **Annexure-II**.

4. I say and submit that officials of the Respondent -Board at Nagpur have carried out Continuous Ambient Air Quality Monitoring (CAAQM) at Village Sahuli, Tal & District-Bhandara for 24 hrs on 24<sup>th</sup> – 25<sup>th</sup> January 2025. Further Ambient Air Quality monitoring was carried out at two locations of M/s Ordnance Factory Bhandara at Factory gate and Factory colony by using Respirable Dust Sampler (RDS) on 24<sup>th</sup>-25<sup>th</sup> January 2025. The analysis results of CAAQM reveals that the value of Particulate Matter or PM<sub>10</sub> at above three locations are found exceeding the permissible limits. Further the value of PM<sub>2.5</sub> analysed by Mobile van at village Sahuli was also found exceeding the limit.
5. I say and submit that on the basis of the non-compliances observed during the visit on 24/01/2025, the Respondent -Board has issued Closure directions on 25/02/2025 to M/s Ordnance Factory Bhandara and directed not to restart the production activity of the affected /damaged section of the industry until they obtain permission from CFEES, DISH, MPCB and other

concerned departments and also directed to handle the explosive contaminated solid waste in a scientific manner with the permission of Centre For Fire Explosive and Environment Safety i.e. CFEES (under control of DRDO as per MOD) guidelines. A copy of the Closure Directions dated 25/02/2025 is annexed herewith as an Annexure-III.

Solemnly affirmed on this 25<sup>th</sup> day of ~~Mar~~ 2025 at Nagpur

For and on behalf of  
Maharashtra Pollution Control  
Board,

( Hema Deshpande )  
Regional Officer-Nagpur  
**Regional Officer,**  
**M.P.C. Board, Nagpur**



SWORN/SOLEMNLY AFFIRMED  
BY Hema Deshpande

WHO IS PERSONALLY/KNOWN  
TO ME /IDENTIFIED BY Self

BEFORE ME THIS THE 25<sup>th</sup>  
DAY OF Mar 2025 AT NAGPUR

**PUNAM P. MOON**  
NOTARY  
NAGPUR DIST. (M.S.) INDIA



...also directed to handle the explosive...  
...in a scientific manner with the...  
...and Environment Safety...  
...A...  
...is annexed

...

...on behalf of...  
...Control...  
...Board

*[Signature]*  
Regional Officer-Nagpur  
Regional Officer  
M.F.C. Board, Nagpur

SWORN SOLEMNLY AFFIRMED  
BY \_\_\_\_\_  
WHO IS PERSONALLY KNOWN  
TO ME IDENTIFIED BY \_\_\_\_\_  
BEFORE ME THIS THE \_\_\_\_\_  
DAY OF \_\_\_\_\_ AT NAGPUR

PUNAM P. SION  
NOTARY  
NAGPUR DIST. INDIA



# MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437  
 Fax: 24023516  
 Website: <http://mpcb.gov.in>  
 Email: [cac-cell@mpcb.gov.in](mailto:cac-cell@mpcb.gov.in)



Kalpataru Point, 2nd, 3rd  
 and 4th floor, Opp. Cine  
 Planet Cinema, Near Sion  
 Circle, Sion (E),  
 Mumbai-400022

RED/L.S.I (R20)  
 No:- Format1.0/CAC/UAN No.MPCB-  
 CONSENT-0000219344/CR/2502002446

Date: 27/02/2025

To,  
 Ordnance Factory Bhandara  
 105/2 & 107/2, Jawaharnagar (Sahuli)  
 Tal Bhandara, Dist. Bhandara



**Sub: Renewal of Consent to Operate, under RED catgeoy.**

- Ref:**
1. Earlier consent to operate granted vide no. No:- Format1.0/CAC/UAN No.MPCBCONSENT-0000163903/CO/2312001323 dated 13.12.2023.
  2. Minutes of 13th Consent Appraisal Committee meeting held on 20.12.2024.

Your application No.MPCB-CONSENT-0000219344 Dated 24.08.2024

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

1. **The consent to renewal is granted for a period up to 31/10/2029**
2. **The capital investment of the project is Rs.1164.21 Crs. (As per C.A Certificate submitted by industry Existing-Rs. 341.03 Crs + Increase in C.I. Rs. 823.18 Crs.)**
3. **Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Acids	2400	MT/M
2	Re-crystalline Hexamine	60	MT/M
3	Single Base Propellant	65	MT/M
4	Ballistite Propellant	16	MT/M
5	Double Base Rocket Propellant	20	MT/M
6	RDX & RDX Compounds	100	MT/M
7	Nitrocellulose	120	MT/M
8	HMX & HMX compounds	8	MT/M

4. **Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	3210	As per Schedule-I	On land for gardening
2.	Domestic effluent	5200	As per Schedule-I	On land for gardening

5. **Conditions under Air (P & CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	Boilers (19 nos)	9	As per Schedule -II
2	2	Acid Plant	1	As per Schedule -II
3	3	Nitrocellulose Plant	1	As per Schedule -II
4	4	RDX Plant	1	As per Schedule -II
5	5	HMX Plant	1	As per Schedule -II
6	6	Boiler CBH/917 & CBH/918	1	As per Schedule -II
7	7	HMX Wet scrubber	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
NA					

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	35.3 Chemical sludge from waste water treatment	1000	MT/A	Landfill	CHWTSDF
2	5.1 Used or spent oil	300	Ltr/A	Recycle	Authorized Recycler/Reprocessor
3	Acetic Acid	25	MT/M	Incineration/ Recycle	Authorized Recycler/Reprocessor/CHWTSDF

8. **Conditions under Batteries (Management & Handling) Rules, 2001:**

Sr No	Type of Waste	Quantity	UoM	Disposal Path
1	Un servicable Batteries	48.00	Nos./Y	Authorized Recycler/Reprocessor
2	Used computer UPS batteries	80.00	Nos./Y	Authorized Recycler/Reprocessor

**Specific Conditions for used Batteries:**

- i. The applicant shall ensure that used batteries are not disposed of in any manner other than by depositing with the authorized dealer/ manufacturer/ registered recycler/ importer/ re-conditioner or at the designated collection center.
  - ii. The applicant shall file half-yearly return in Form VIII to the M.P.C. Board.
  - iii. Bulk consumers to their user units may auction used batteries to registered recyclers only.
9. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
  10. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
  11. PP shall use treated effluent on land for gardening in a scientific way and submit the details within a month
  12. PP shall provide water metering system for use of raw water, effluent generation and recycle and based on actual consumption and reuse should amend the consent
  13. Industry shall extend existing BGs Consent towards operation & maintenance of pollution control systems and towards compliance of Consent conditions
  14. This consent is issued to the decision of 13th Consent Appraisal Committee meeting held on 20.12.2024.
  15. Industry shall extend existing BGs Consent towards operation & maintenance of pollution control systems and towards compliance of Consent conditions
  16. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent.
  17. The industry shall create an Environment Cell by appointing an Environmental Engineer OR Expert for looking after day-to-day activities related to Environment OR Pollution control.

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



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Signed by: **Dr. Avinash Dhakne**  
Member Secretary  
For and on behalf of,  
**Maharashtra Pollution Control Board**  
ms@mpcb.gov.in  
2025-02-27 21:00:40 IST



**Received Consent fee of -**

<b>Sr.No</b>	<b>Amount(Rs.)</b>	<b>Transaction/DR.No.</b>	<b>Date</b>	<b>Transaction Type</b>
1	4107500.00	MPCB-DR-28946	30/08/2024	NEFT
2	1646360.00	MPCB-DR-31108	03/01/2025	NEFT
3	7534600.00	MPCB-DR-31107	03/01/2025	NEFT

**Copy to:**

1. Regional Officer, MPCB, Nagpur and Sub-Regional Officer, MPCB, Bhandara  
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai
3. CC/CAC desk - for record & website updation purpose.



**SCHEDULE-I****Terms & conditions for compliance of Water Pollution Control:**

1. A] As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 3200.00 CMD consisting of for the treatment of 3210 CMD of trade effluent.
- B] The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent:

<b>Sr.No</b>	<b>Parameters</b>	<b>Limiting concentration not to exceed in mg/l, except for pH</b>
(1)	pH	5.5 to 8.5
(2)	Oil & Grease	10 mg/l
(3)	BOD (3 days 27°C )	30 mg/l
(4)	Total Suspended solids	100 mg/l
(5)	Total Dissolved solids	2100 mg/l
(6)	Lead (as Pb)	0.1 mg/l
(7)	COD	250 mg/l
(8)	Chloride	600 mg/l
(9)	Sulphate	1000 mg/l
(10)	TAN	50 mg/l
(11)	Mercury	0.01 mg/l

- C] The treated effluent shall be disposed on land for gardening /Agriculture in their own premises. There shall be no discharge of effluent in the Wainganga River. Also there shall not be any disposal of treated effluent outside the factory premises.

2. A] As per your application, you have provided Sewage Treatment Plant of designed capacity 5200 CMD for the treatment of 5200 CMD of sewage.
- B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

<b>Sr.No</b>	<b>Parameters</b>	<b>Standards (mg/l)</b>	
1	Suspended Solids	Not to exceed	50 mg/l
2	BOD (3 days 27°C )	Not to exceed	30 mg/l
3	COD	Not to exceed	100 mg/l

- C] The treated sewage shall be disposed on land for gardening /Agriculture in their own premises. There shall be no discharge of effluent in the Wainganga River. Also there shall not be any disposal of treated sewage outside the factory premises.

3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

<b>Sr. No.</b>	<b>Purpose for water consumed</b>	<b>Water consumption quantity (CMD)</b>
1.	Industrial Cooling, spraying in mine pits or boiler feed	2600.00
2.	Domestic purpose	6500.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	3530.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

#### **SCHEDULE-II**

#### **Terms & conditions for compliance of Air Pollution Control:**

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

<b>Stack No.</b>	<b>Source</b>	<b>APC System provided/proposed</b>	<b>Stack Height(in mtr)</b>	<b>Type of Fuel</b>	<b>Sulphur Content(in %)</b>	<b>Pollutant</b>	<b>Standard</b>
1	Boilers (2 Nos)	Stack	33.00	Light Diesel Oil 3500 KL/D	1.8	SO <sub>2</sub>	315 Kg/Day
2	Boilers (3 Nos)	Stack	33.00	Light Diesel Oil 5250 KL/D	1.8	SO <sub>2</sub>	472.5 Kg/Day
3	Boilers (3 Nos)	Stack	45.00	Light Diesel Oil 9 KL/D	1.8	SO <sub>2</sub>	0.81 Kg/Day

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
4	Boilers (2 Nos)	Stack	42.00	Light Diesel Oil 13 KL/D	1.8	SO2	1.17 Kg/Day
5	Boilers (2 Nos)	Stack	44.00	Light Diesel Oil 20 KL/D	1.8	SO2	1.8 Kg/Day
6	Boiler	Stack	33.00	Light Diesel Oil 1 KL/D	1.8	SO2	0.09 Kg/Day
7	Boilers (2 Nos)	Stack	33.00	Light Diesel Oil 5 KL/D	1.8	SO2	0.45 Kg/Day
8	Boilers (2 Nos)	Stack	33.00	Light Diesel Oil 2 KL/D	1.8	SO2	0.18 Kg/Day
9	Acid plant	Scrubber	25.00	-	-	Acid Mist	35 PPM
10	Nitrocellulose plant	Scrubber	19.50	-	-	NA	-
11	RDX plant	Scrubber	18.00	-	-	NA	-
12	HMX plant	Scrubber	15.00	-	-	NA	-

- The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
- The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

### SCHEDULE-III

#### Details of Bank Guarantees:

Sr. No.	Consent (C2E/ C2O /C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	Rs. 10 Lakh **	15 days	O & M of Pollution control system to acheive consented norms	Continue	31.01.2027
2	C to R	Rs. 5 Lakh **	15 days	Not to discharge effluent in Wainganga River and treated effluent shall be used for gardening / Agriculture purpose in own premises	Continue	31.01.2027

Sr. No.	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
3	C to R	Rs. 5 Lakh **	15 days	Towards disposal of Hazardous waste from time to time	Continue	31.01.2027

**\*\*Existing BG obtained for above purpose if any, may be extended for period of validity as above.**

**If the above Bank Guarantee is not submitted within stipulated period, then 12% interest will be levied as a penalty as per circular dtd 29/02/2024 No. BO/MPCB/AS(T)/Circular/B-240229FTS0122**

#### BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

#### BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

#### SCHEDULE-IV

##### General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
  - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
  - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
  - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
  - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
  - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
  - f) D.G. Set shall be operated only in case of power failure.
  - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
  - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.

4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.

18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website ([www.mpcb.gov.in](http://www.mpcb.gov.in)).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.

32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

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This certificate is digitally & electronically signed.

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## Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

### Visit Report

#### General Information

**IMIS ID :** MPCB-CONSENT-0000000137

**Industry Name :** ORDNANCE FACTORY BHANDARA

**Address :** PO - JAWAHARNAGAR, DIST- BHANDARA, Tal. BHANDARA, Dist. Bhandara

**Pincode :** 441906

**Category :** Red (LSI)

**Email :** ofba@ord.gov.in

**Phone :** 7184275224

**Visit Scheduled On :** 24/01/2025

**Last date of visit :** 24/01/2025

**Visited by :** Manoj Watane(FO-Bhandara)



#### Visited On

Visited Industry on :24/01/2025

Email Address of Unit :ofb@ord.gov.in

Telephone Number of Unit :9595511071

#### Siting Criteria

Siting Criteria : No

#### Location

Notified Industrial area : No

Detail : ---

Planning Authority : --

#### Visit For

Visit For : Surprise

Applied For : Other

#### Previous Consent Detail

Consent UAN No.	Date	Validity	Capital Investment	Verified By
MPCB-CONSENT-0000163903	13-12-2023	31-10-2024	5706.87	Annual Report

#### Environment Clearance

Is EC Applicable : No

### Production Details

Product Name	Quantity(As consent)	Unit(As consent)	Quantity(Actual)	Unit(Actual)	Operational Issue
Acids	2400	MT/M	2400	MT/M	No
Re-crystalline Hexamine	60	MT/M	60	MT/M	No
Single Base Propellant	65	MT/M	65	MT/M	No
Ballistite Propellant	35	MT/M	16	MT/M	No
Double Base Rocket Propellant	20	MT/M	20	MT/M	No
RDX & RDX Compounds	150	MT/M	100	MT/M	No
Nitrocellulose	130	MT/M	120	MT/M	No

### Waste Water Management

Source of water :  
 1) Surface  
 Surface Detail : ---  
 Authority Permission : ----



**Deviation In:**

Water Consumption : No

Detail: ---

Effluent : No

Detail: ---

Sewage : No

Detail: ---

**Whether Industrial effluent generated : No**

**Whether Domestical effluent generated : No**

		Industrial		Domestic	Gardening
		Process	Cooling		
Generation in m3/day	As per consent				0
	Actual				0

### Treatment System

Industrial			Domestic				
Primary :							
Secondary :							
Tertiary :							
Advanced :							
<b>JVS sample collection (Water)</b>							
JVS sample collected for Water : No							
Detail : --							
<b>Previous JVS Records (Water)</b>							
Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated	
1	MPCB-JVS-160724011	BR-0072059	Water	JVS	Payment Pending	YES Link : <a href="#">Download</a>	
2	MPCB-JVS-160724011	BR-0076978	Water	JVS	Payment Pending	YES Link : <a href="#">Download</a>	
3	MPCB-JVS-160724011	BR-0076979	Water	JVS	Payment Pending	YES Link : <a href="#">Download</a>	
4	MPCB-JVS-160724011	BR-0076980	Water	JVS	Payment Pending	YES Link : <a href="#">Download</a>	
<b>Air Pollution Aspect</b>							
1) Details of emission : No							
#	Source	Fuel Name	Fuel Quantity	Fuel Unit	Control Equipment Installed	Stack Height(mtrs)	Operational Issue
Record not found.							
2) Differential in existing source of emission : No							
<b>JVS sample collection (Air)</b>							
JVS sample collected for Air : Yes							
Source :			Parameter : Fluoride		Prescribed Value :		
<b>Previous JVS Records (AIR)</b>							

Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated
1	MPCB-JVS-160724011	BR-0072053	Air	Source Emission	Payment Pending	YES Link : <a href="#">Download</a>
2	MPCB-JVS-160724011	BR-0072054	Air	Source Emission	Payment Pending	YES Link : <a href="#">Download</a>
3	MPCB-JVS-160724011	BR-0072055	Air	Source Emission	Payment Pending	YES Link : <a href="#">Download</a>
4	MPCB-JVS-160724011	BR-0072056	Air	Ambient	Payment Pending	YES Link : <a href="#">Download</a>
5	MPCB-JVS-160724011	BR-0072057	Air	Ambient	Payment Pending	YES Link : <a href="#">Download</a>

#### Hazardous Waste Generation

Difference in exiting waste generation : No

#### Non Hazardous Waste Generation

Difference in exiting waste generation : No

#### Any specific Conditions

	Condition	Compliance
Consent	--	--
Directions	---	---
Environment Clearance	--	--
Any NGT / Court order	---	--

#### Bank Guarantee

BG Imposed : Yes

BG Imposed Against : Consent

Bank Guarantee Imposed for	BG submitted	Bank Guarantee No	Date	Validity	Amount	Status	Compliance Period	Return	Forfeit
BG of Rs 10.0 lacs	Yes	BG/2017-18/03	01/04/2017	28/02/2020	1000000	Not Compiled	Continuous	No	No
BG of Rs 5.0 Lacs	Yes	BG/2017-18/04	09-01-2024	31-01-2025	500000	Not Compiled	Continuous	No	No
BG of Rs 5.0 lacs	Yes	BG/2017-18/05	09-01-2024	31-01-2025	500000	Not Compiled	Continuous	No	No

#### Remark

#	Statutory Submissions	Financial Year	Within Time	Whether any deviation waste generation & disposal (less/more )
Record not found.				
<b>Penal Charges</b>				
Penal Charges : No				
<b>OCEMS</b>				
Is Mandatory : Not Mandatory				Detail :
Connected to MPCB server : No				Detail : ----
<b>Green Coverage</b>				
Green Coverage : No				
Detail : ----				
<b>Any Specific Observation</b>				
<p>Any Specific Observation : The said unit is visited along with Regional officer MPC Board Nagpur, in r/o incidence of explosion happend at building No. PE/23 ( LTP low temprature plastic exposable having RDX concentratin 88%) as reported by Mr. S.C.Patil (GM/S) as per primery information aprox 15 nos of workar is deployed in the building for regular work , also reported till 09 workar is evacuate form the spot and rescue operation is in progress, at the time of visit building NO PE/23 found completely colaps, started AAQ monitoring for 24 Hr. through Mobile van around the accident spot, water quenching activity found in progress, due to evacuation activity unable to know the quantity of explosie stock/process in perticular Building NO PE/23, at the time of visit instructed to factory authority collect all generated quenching waste water and treat it in existing ETP , and generated explosive contaning debris dispose as per CFEES (under control of DRDO under MOD) guidelines, and submit compliance report within 2 days positively .</p>				
<b>Previous legal action detail</b>				
Sr. No.	Legal Action Details		Legal Direction/Notice Details	
1	MPCB-LEGAL_ACTIONS-210724006 <b>Initiated By:</b> Manoj Watane(FO-Bhandara)		Show Cause Notice <b>Outward No:</b> MPCB/SCN/2408120001 <b>Issued By:</b> Hema Deshpande(RO-Nagpur) <b>Issued On:</b> 12/08/2024	
2	MPCB-LEGAL_ACTIONS-210724006 <b>Initiated By:</b> Manoj Watane(FO-Bhandara)		Interim Direction <b>Outward No:</b> MPCB/ID/2410240002 <b>Issued By:</b> Hema Deshpande(RO-Nagpur) <b>Issued On:</b> 24/10/2024	
<b>Whether unit complied</b>				
Whether unit complied : Yes				

**MAHARASHTRA POLLUTION CONTROL BOARD****Regional Office, Nagpur**

Website : mpcb.gov.in  
 e-mail : ronagpur@mpcb.gov.in  
 Fax : 2560851  
 Phone : 2565308, 2560139



Regional Office,  
 5th Floor, Udyog  
 Bhawan, Civil  
 Lines, Nagpur.-  
 440 001.

**"Your service is our duty"**

No. MPCB/CD/ 2502250004

Date: - 25/02/2025.

**To,**  
**General Manager,**  
**M/s. Ordnance Factory Bhandara.,**  
**Po - Jawaharnagar, Tal. Bhandara, Dist. Bhandara.**

- Sub:** Closure Directions u/s 33A of the Water (Prevention & Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention & Control of Pollution) Act, 1981.
- Ref:** 1. Consent No. CAC/UAN No.MPCBConsent-163903/CO/2312001323 dtd 13/12/2023 valid upto 31/10/2024.  
 2. Incidence of explosion happened at building No. PE/23 dtd 24/01/2025.  
 3. Board Official visit dtd. 24/01/2025.  
 4. Approval received from HQ on 06/02/2025.

WHEREAS, the Maharashtra Pollution Control Board has granted consent to operate under the provision of the Water (Prevention and Control of Pollution) Act, 1974 and Air (prevention and Control of Pollution) Act, 1981 and Hazardous and Other Wastes (Management and Transboundary) Rules, 2016 subject to certain terms and conditions more precisely prescribed in the consent order referred at No. 1.

AND WHEREAS, the News appears in E-News Media about explosion in your factory premises and official of this office visited the site and observed that, the incidence of explosion occurred at PE/23 (LTP low temperature plastic explosive having RDX concentration 88%) and Building No. PE/23 found completely collapse & affecting 9 nos. of peoples i.e. died in explosion.

NOW THEREFORE, in exercise of the powers conferred upon me by the Board u/s 33A of Water (Prevention and Control of Pollution) Act, 1974 and u/s 31A of Air (Prevention and Control of Pollution) Act, 1981, you are hereby directed not to restart the production activity of the affected/damaged section of your industry until you obtain permission from CFEES, DISH, MPCB & other concerned departments and also directed to handle the explosive contaminated solid waste in the scientific way with the permission of CFEES (under control of DRDO as per MOD) guidelines.

**(Hema Deshpande)**  
**Regional Officer**

**Copy submitted for information to:**

1. Hon'ble Member Secretary, M.P.C. Board, Sion, Mumbai.
2. The Asst. Secretary (Technical), M.P.C. Board, Sion, Mumbai.
3. The Joint Director (WPC), M.P.C. Board, Sion, Mumbai.
4. The Sr. Law Officer (HQ), M.P.C. Board, Sion, Mumbai.

**Copy for information and further necessary follow up to:**

Sub-Regional Officer, M.P.C. Board, Bhandara: It is directed to serve the copy of the directions sent on SRO's Email in person through special messenger and also to ensure the compliance of directions of closure within stipulated time and submit report thereof immediately about closure direction being complied.